

Regional Office : Sarjapura

**Karnataka State Pollution Control Board**

"Nisarga Bhavan" 3rd Floor, Thimmaiah Road,  
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Telephone : 080-23230153  
Email : sarjapura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಸರ್ಜಾಪುರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

"ನಿಸರ್ಗ ಭವನ" 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು-560 010. ದೂ. : 080-23230153  
ಇ-ಮೇಲ್ : sarjapura@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No. KSPCB/RO-SJR/ 2019-20/

To,

The Member Secretary,  
KSPCB, Parisara Bhavan ,  
No. 49, Church Street,  
Bangalore-560001.

DATE: 12 JUN 2020

DEPATCHED

**Kind attention: SEO- (CNP)**

Sir,

Sub: Forwarding the inspection report of Kudlu Chikkakere Lake. Kudlu,  
Sarjapura Hobli, Anekal Tq, Bengaluru Urban District –reg

- Ref : 1. Hon'ble National Green Tribunal, Principle Bench, New Delhi pertaining to OA  
No.41/2019.  
2. Inspection of the Kudlu Chikkakere Lake by the undersigned on 09.06.2020.

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With reference to the above, Kudlu Chikkakere Lake was inspected by the undersigned on 09.06.2020 to ascertain the latest status of the lake as per the order issued by the Hon'ble National Green Tribunal, Principle Bench, New Delhi pertaining in respect of OA No.41/2019.

Further, it is recommended to give suitable directions from the Board office to the Commissioner, BBMP to take action against the illegal constructions taken in the buffer area of Kudlu Chikkakere lake as per the provisions of the relevant Acts & Rules and Necessary directions shall be issued from the Board Office to BBMP to stop the entry of sewage into the lake by providing permanent barricade/barrier at all the entry points into the lake and also requested to call BBMP and the above mentioned project authorities for personal hearing once again as a last chance to take further course of action in this matter against the project of the said apartment.

Encl: As above.

Yours faithfully

ENVIRONMENTAL OFFICER,  
RO- SARJAPURA.

No. KSPCB/RO/SJR/IR/2020-21/ 60

Date :

12 JUN 2020

**Inspection report of Sri C.R.Manjunath, Regional officer, Sarjapura**

**Officers accompanied: Sri G.S.Manjunatha, Deputy Environmental Officer**

1.	Name and Address of the lake inspected	Kudlu Chikkakere Lake. Kudlu, Sarjapura Hobli, Anekal Tq, Bengaluru Urban District
2.	Date of inspection	09.06.2020

**Ref: Hon'ble NGT Order in respect of OA No.41/2019 dated 11.12.2019**

Kudlu Chikkakere Lake, Sy No. 70 of Kudlu village, Sarjapura Hobli, Anekal Taluk, Bangalore Urban District was inspected on 09.06.2020 to verify the latest status of the lake as per the order passed by the Hon'ble National Green Tribunal, Principle Bench, New Delhi pertaining in respect of OA No.41/2019 regarding dumping of garbage, discharge of sewage into the lake and illegal constructions in the buffer zone of the Kudlu Chikkere lake in the Bengaluru South, Karnataka. Following observations were made at the time of inspection.

1. Kudlu Chikkakere Lake is located in the Kudlu village (Sy. No.70) limits of Sarjapura Hobli , Anekal Taluk and presently it comes under ward No. 191 of BBMP limits. The extent of the kudlu lake is about 13Acres and 05 guntas as per the information furnished by the BBMP authorities.
2. The lake is filled with water and the lake was developed and maintained by BBMP Lake division. It was observed that there is an increase in water collection in the lake as observed during the previous inspection on 04.02.2020.
3. The BBMP authorities have stopped entry of sewage into the lake by providing barrier to the sewage channels/ storm water drains joining the lake at three points , but at one entry point small quantity of sewage is entering into the lake due to the damage caused to the barrier provided.
4. The BBMP authorities have diverted the sewage from the lake to newly constructed Sewage Treatment Plant of capacity 500 KLD which is located adjacent to lake on North West corner of the lake to treat the sewage diverted from the lake. The STP was working at the time of inspection. The treated sewage is being discharged into the lake.

5. At present there is no dumping of garbage into the lake. BBMP has provided wire mesh barricade to the periphery of the lake and constructed walking path along the periphery of the lake.
6. Lot of weeds are grown in the lake, which may be due to the entry of sewage at one point and requires/immediate action from the BBMP authorities to mitigate the problem.
7. Samples of the lake water was collected on Eastern, Western, Northern and Southern side on 04.02.2020 reveals that the lake water is conforming to CLASS "D" copies of the analysis report is enclosed for kind reference.
8. The garbage which has been dumped earlier in the lake was completely removed by BBMP authorities.
9. The BBMP has furnished the list of projects and houses constructed in the buffer zone of the Kudlu Chikkakere lake. There are 29 Buildings/Vacant sites fall is in the Buffer zone of the lake as per BBMP list submitted. Out of which only 3 projects comes under the purview of the Board (Consent mechanism), as the built up area of the apartment are more than 20 flats or 2,000 sqmtrs and remaining are individual houses.
10. The name & address of the three projects as per the BBMP list falls in the buffer zone was identified and the details are as below:-
  - a. Aban essence Apartment Owners Association, Sy No.60, Kudlu Village, V.G.P Layout, Sarjapura Hobli, Anekal Tq, Bengaluru Urban District.
  - b. M/s AXR Properties, Sy No.59/1 & 59/3, Kudlu Village, Sarjapura Hobli, Anekal Tq, Bengaluru Urban District.
  - c. M/s N.D.Developers, Sy No.87/1, 87/2 & 88/2, Kudlu Village, Sarjapura Hobli, Anekal Tq, Bengaluru Urban District.
11. All the above mentioned three projects were inspected and the detailed inspection reports were forwarded to RSEO, Bengaluru South with a recommendation to issue Notice of Proposed Directions. Accordingly, the RSEO, Bengaluru South issued Notice of Proposed Directions to M/s Aban Essence and M/s AXR Properties, since they are operating without valid consent of the Board. They have not submitted the replies for the said notice. However, the said project authorities were called for personal hearing at Board Office on 04.06.2020 and the Project Authorities have not attended the personal hearing. M/s N.D. Developers is still under construction and hence, the notice was issued for the violations under the provisions of the Water (Prevention & control of pollution)

Act, 1974. Replies are awaited from the concerned. The said units have also been inspected at the time inspection.

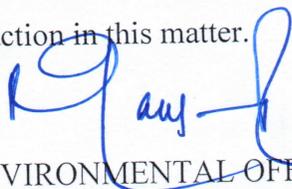
12. The remaining buildings located in the Buffer zone does not comes under the purview of the Board, since the built up area is less than 2,000 Sqmtrs. BBMP has to initiate action from their end.

This office has already taken action against the 3 No's of projects comes in the buffer zone of the Kudlu Chikkakere lake as per the BBMP list by issuing NPDs to M/s. Aban essence Development & AXR properties Pvt. Ltd., and Show Cause Notice to M/s. N D Developer. Further, the following points are brought to the kind note:

1. Earlier the lake was monitored by the Regional Office, Bommanahlli up to May 2019. As per the earlier analysis report the lake water is conformed to class 'D' and 'E'.
2. The BBMP has to take action against the illegal structural constructions constructed in the buffer area of the lake as per the survey done by BBMP and Tahasildar, Anekal. The compliance report submitted by the District Administration in respect of directions issued by the Hon'ble NGT on 02.07.2019 is enclosed for kind reference. Further action has to be taken by the BBMP as per the order issued by the Hon'ble NGT on 11.12.2019.
3. However, a letter was addressed to the joint commissioner, BBMP Bommanahalli Zone, to take action on the illegal construction as per the law in the buffer zone of the Kudlu Chikkakere lake (copy enclosed for kind reference).

### **RECOMMENDATIONS:**

This office has already taken action to comply with the Hon'ble NGT Order dated 11.12.2019. **Hence It is recommended to give suitable directions from the Board office to the Commissioner, BBMP** to take action against from their end for the illegal constructions taken in the buffer area of Kudlu Chikkakere lake as per the provisions of the relevant Acts & Rules and Necessary directions shall be issued from the Board Office to BBMP to stop the entry of sewage into the lake by providing permanent barricade/barrier at all the entry points into the lake and also requested to call BBMP and the above mentioned project authorities for personal hearing once again as a last chance to take further course of action in this matter.

  
ENVIRONMENTAL OFFICER,  
RO- SARJAPURA.